

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
KUMAR DISTRIBUTORS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	KUMAR DISTRIBUTORS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	04.01.1989
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1989PTC034533
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: J-156, 3rd Floor, Saket, New Delhi -110017
6.	Insolvency commencement date in respect of Corporate Debtor	09.02.2022 (Important Notes: (i) Determined as per order of NCLT Delhi dated 12.01.2022 in CP IB - 990/ND/2018 (ii) Copy of the written order passed by the NCLT admitting the corporate debtor into corporate insolvency resolution process was made available to IRP on 09.02.2022.
7.	Estimated date of closure of insolvency resolution process	08.08.2022 (Based on date of receipt of certified copy of NCLT admission order)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Kamall Ahuja Reg. No.: IBBI/IPA-002/IP-N01025/2020-21/13389
9.	Address & email of the interim resolution professional, as registered with the board	Add.: D-251, Ground Floor, Defence Colony, New Delhi-110024. Email: nclt.srassociate@lawmax.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: D-251, Ground Floor, Defence Colony, New Delhi-110024. Email: cirp.kumardistributors@gmail.com
11.	Last date for submission of claims	23.02.2022 (Based on date of receipt of certified copy of NCLT admission order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	NA
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Relevant forms are available at https://www.ibbi.gov.in/home/downloads If any clarifications/ difficulty in accessing the website or relevant form, please write to cirp.kumardistributors@gmail.com (b) NA

Notice is hereby given that the National Company Law Tribunal Delhi ("NCLT") has ordered the commencement of a corporate insolvency resolution process of the **Kumar Distributors Private Limited** on 12 January 2022. Kindly take note that the certified copy of the written order passed by the NCLT admitting the corporate debtor into corporate insolvency resolution process was made available on 09.02.2022.

The creditors of **Kumar Distributors Private Limited**, are hereby called upon to submit their claims with proof on or before 24.02.2022 to the interim resolution professional at the address mentioned against entry No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Due to the pandemic related restrictions, kindly submit a copy by electronic means as well, even if previously submitted by post or in person.

Submission of false or misleading proofs of claim shall attract penalties.

Kamall Ahuja

Date: 11.02.2022

Place: New Delhi

Interim Resolution Professional of Kumar Distributors Pvt. Ltd.

Reg. No.: IBBI/IPA-002/IP-N01025/2020-2021/13389